

ITEM NO.7,7.1-7.3

COURT NO.6

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 5773-5779/2013

(Arising out of impugned final judgment and order dated 11-07-2012 in AR No. 31/2009, AR No. 32/2009, AR No. 33/2009, AR No. 34/2009, AR No. 36/2010, AR No. 37/2010, AR No. 38/2010 passed by the High Court Of Kerala At Ernakulam)

G.M., SOUTHERN RAILWAY HQ OFFICE & ANR. Petitioner(s)

VERSUS

JOHNY J. VILANGADAN Respondent(s)  
(With prayer for interim relief)

WITH

SLP(C) No. 22938-22939/2014 (XV)

SLP(C) No. 24499/2013 (XI)

(With appln.(s) for permission to file addl. documents with prayer for interim relief)

SLP(C) No. 24890/2015 (XII)

Date : 11-09-2017 These petitions were called on  
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)      Mr. R.S. Suri, Sr. Adv.  
                                 Ms. Kiran Bhardwaj, Adv.  
                                 Ms. Binu Tamta, Adv.  
                                 Ms. Sadhna Sandhu, Adv.  
                                 Mr. R. Balasubramanian, Adv.  
                                 Ms. Aarti Sharma, Adv.  
                                 Ms. Manita Verma, Adv.  
                                 Mr. Raj Bahadur, Adv.  
                                 Mr. Mukesh Kumar Maroria, AOR  
                                 Mr. Shreekant N. Terdal, AOR

For Respondent(s)      Mr. H.D. Thanvi, Adv.  
                                 Mr. Rishi Matoliya, Adv.  
                                 Mr. Mukul Kumar, AOR

Mr.Pawanshree Agrawal, AOR

Mr. P. Soma Sundaram, AOR

Mr. Mathai M Paikaday, Sr. Adv.

Mr. Wills Mathews, Adv.

Mr. Shishir Pinaki, Adv.

Mr. P. George Giri, AOR

Mr. Shaji Sebastian, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List the matter on a Tuesday after four weeks.

[ Charanjeet Kaur ]  
A.R.-cum-P.S.

[ Indu Kumari Pokhriyal ]  
Branch Officer